






NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/184/2016
NAME OF THE PETITIONER(S) : Venkatraman Shivkumar
NAME OF THE RESPONDENT(S) : M/s Then India Energy Private Limited & 13 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	N.K. BHANSAL	For R 5, 6, 12 & 13	
2.	K. RAMASAMY & G.V. MOHAN KUMAR	Counsel for Petitioner	
3.	A. PRAGADHAN A. PRAGADHAN	for Then India	
4.	KAVITHA SARAS	for R 2 & 3.	
5.	J. Pachigeran	R 4 & 11	

ORDER

Shri G V Mohan Kumar, counsel for petitioner present. Shri A Rangarajam, counsel for R1, Ms Kavitha Balaji, counsel for R2 & R3, Shri J Pachiyappan, counsel for R4 & R11, Shri N K Bhansali, PCS representing R5, R6, R12 & R13 are present. Counsels for R1 and counsel for R4 and R11 already filed a memo adopting the counter filed by R2 & R3. The same is taken on record. PCS representing R5, R6, R12 & R13 filed an application for setting aside ex parte order passed by this Tribunal on 29.11.2016 alongwith another application for condoning the delay. Copy of the same is served to the other side. Counsel for petitioner sought time to file objections to the application filed by R5, R6, R12 & R13. Put up on **22/2/2017 at 10.30 A.M.**


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)


(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)